

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. RAJIV KALRA

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7519/2019

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

NARENDRA SINGH & ORS.

Respondent(s)

Date : 12-02-2020 This petition was called on for hearing today.

For Petitioner(s)

Mr. Vishwa Pal Singh, AOR  
Mr. Ronak Karapuria, Adv.

For Respondent(s)

Mr. Anubhav Kumar, Adv.  
Mr. Ankit Agarwal, Adv.  
M/S. Manoj Swarup And Co., AOR

UPON hearing the counsel the Court made the following  
O R D E R

M/s. Manoj Swarup & Co., Advocates has filed IA for permission to file additional documents with O/T which is defective. Learned counsel shall, within a period of four weeks, rectify all such defects.

Ld. Counsel for respondent Nos.1 and 3 have not filed any counter affidavit despite grant of last chance.

Ld. Counsel for petitioner has failed to take fresh steps in respect of respondent No. 2 despite grant of last chance. Viewed thus, the matter be processed for listing before the Hon'ble Judge in Chambers for further directions. Await orders. List thereafter.

RAJIV KALRA  
Registrar